

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 102**

**IA(I.B.C)/ 1177 (CH)2024**

**CP (IB) No. 89/Chd/Pb/2024  
(Disposed of on 01/5/2024)**

**IN THE MATTER OF:-**

Ashish Mohan Gupta (PG)

...Petitioner

**Under Section: 95, 60(5), IBC 2016**

**Order delivered on 14.05.2024**

**CORAM:**

**SH. L. N. GUPTA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the applicant in IA No.1177/2024** : Mr. Anand Chhibbar, Senior Advocate  
Mr. Karan Gaba, Advocate

**For the respondent in IA No.1177/2024 and creditor-Union Bank of India** : Mr. Kamal Satija, Advocate

**ORDER**

Ld. counsel appearing on behalf of the Bank is directed to file the reply to the application for restoration by tomorrow. List the matter on 16.05.2024.

Sd/-  
**(L. N. GUPTA)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**